

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2019.**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code,2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Ms. Mrinali Prasad, Advocate for the Petitioner

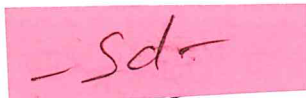
ORDER

Ld. counsel appearing for the RP submits that vide her CA 1073/2019 she had prayed for extension of the CIR period by another 60 days in terms of the notification dated 16th August, 2019. Keeping in view the provision made in the statute now, there is no legal impediment in allowing extension of the CIR period by another 60 days beyond period of 270 days.

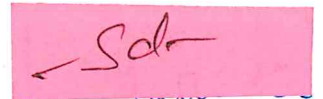
The same is allowed.

Ld. counsel prays for disposal of her application CA 496/2018 filed for non-corporation by the ex-directors. Since the proceedings in this case had been adjourned Sine Die pending disposal of the writ petitions before the Hon'ble Apex Court which have now been disposed of, a prayer for revival is being made. Accordingly, the petition stands revived to its original stage and number. Let notice be issued to the non-applicant returnable on 21st October, 2019. Dasti.

CA 1281/2019 has been filed by the claimant being aggrieved by non-consideration of her claim by the RP. Notice of this application is accepted by the ld. counsel appearing for the RP. Be listed on the date already fixed i.e. 21st October, 2019 Dasti.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**